

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'SMC' BENCH, MUMBAI**

[Coram: Pramod Kumar (Vice President)]

ITA No.7323/Mum/2019
Assessment Year: 2016-17

Mr. Ezaz Ahmed Abdul Rehman Khan **Appellant**
Flat No. 1501/1502, Shimmering Heights
A S Marg, Powai 400076 [PAN: AFKPK3296B]

Vs.

Income Tax Officer- 26(1)(4)
Mumbai. **Respondent**

Appearances:

None for the appellant

Sunil Deshpande for the respondent

Date of concluding the hearing : May 13, 2021

Date of pronouncement : May 17, 2021

O R D E R

Per Pramod Kumar, VP:

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, I deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 17th day of May 2021.

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 17th day of May, 2021

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*